की जाती है श्चतएव तथाकयित काली सूचियों का प्रकृत ही नहीं उठता।

t[THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANA): (a) The details of all industrial Licences including name of the company etc. are published in the "Weekly Bulletin of Import Licences, Export Licences and Industrial Licences" and Supplement to the 'Monthly News Letter' published by the Indian Investment Centre. Copies of these are available in the Parliament Library.

- (b) A Statement is attached, [See Appendix] CXVI, Annexure No. 148.
- (c) All applications for Industrial Licences are considered under the Industries (Development and Regulation) Act, 1951 and the Rules thereunder. Licensing is, therefore, governed by statute and no question can therefore arise of so-called black lists".]

## रका सामग्री की खरीड

2639. श्री हुक्सदेव नारायण यादव: क्या रक्षा मंत्री यह बताने की कृपा करेंगे कि:

- (क) अप्रैल, 1978 से अन्तूबर, 1980 के दौरान भारतीय या विदेशी कम्पनियों के अरिए खरीदी गई रक्षा सामग्री तथा उसके मूल्य का ब्यौरा क्या है तथा यह सामग्री किस-किस देश से खरीदीं गई और पुरानी रक्षा सामग्री किस-किस भारतीय या विदेशी कम्पनी को कितने-कितने मल्य में बेची गई;
- (ख) घटिया पाए गए तथा श्रस्वी-कृत किए गए रक्षा सामान का ब्यौरा क्या है;

- (ग) क्या कोई सम्बधित करार रह कर दिया गया था; यदि हां, तो उसका ब्यौरा क्या है; और
- (घ) किस-किस कम्पनी की, किस-किस तरीख से कितनी-कितनी राशि बकाया है तथा राशि बकाया रहने के क्या कारण हैं?

### Purchase of defence items

2639. SHRI HUKMDEO NARA-YAN YADAV: Will the Minister of DEFENCE be pleased to state:

- (a) the particulars of defence stores and the value thereof purchased through Indian or foreign companies during April, 1978 to October, 1980 together with the names of the countries from where these items were purchased and the names of the Indian or foreign companies to whom old defence items were sold together with the sale price thereof:
  - (bj the details of the defence items which were found to be sub-standard and were rejected;
- (c) whether any of the related agreement was cancelled if so, the details thereof; and
- (d) the value ofi outstanding amount, the names of concerns, the dates from which the amount stands outstanding and the reasons for the amount remaining outstanding?

रक्षा मंत्रालय में राज्य मंत्री (श्री शिवराज बी० पाटिन) : (क) स्वदेशी या विदेशी स्त्रोतों से रक्षा संबंधी सामग्री की खरीद एक सामान्य प्रक्रिया है । रक्षा सामग्रियों की खरीद या विकी, उनकी कीमत और सप्लाई या खरीद करने वालों के नाम बताना राष्ट्रीय सुरक्षा के हित में नहीं होगा।

(ख) से (घ) खरीद संबंधी सभी मामलों में, सामान को निरीक्षण/परीक्षण में सफल होने पर भुगतान के लिए स्वीकृत किया जाता है।

इस बारे में भ्रन्य विवरण देना लोक-हित में नहीं होगा।

f[THE MINISTER OF STATE IN THE MINISTRY "OF DEFENCE

(SHRI SHIVRAJ V. PATIL): (a) Purchase of defence stores from indigenous or foreign sources is a normal feature. It would not be in

the interest of national security to disclose particulars of defence stores

purchased or sold, their value and the name of the supplier or the purchaser.

(b) to (d) In all cases of procurement, stores are accepted for payment after they pass the test of inspection.

It would not be in the public interest to disclose any further details in this regard

### Site for Naval Academy at Cannanoie

2640. SHRI PATTIAM RAJAN: Will the Minister of DEFENCE be pleased to state:

- (a) whether the site proposed by the State Government of Kerala at Cannanore for the setting up of Naval Academy is under consideration of Government; and
- (b) if so, at what stege the matter stands at present?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI SHIVRAJ V. PATIL): (a) Yes, Sir.

- (b) The matter is still under consideration of the Government.
  - t[] English translation.

# Incentive® to N.C.C. and N.S.S. Cadets and Officers .

2641. SHRI K. C. SEBASTIAN; Will the Minister of DEFENCE be pleased to state:

- (a) the incentives given to N. C. C. and N. S. S. cadets and officers; and
- (b) whether Government is considering a proposal to provide bttter incentive to get more cooperation from students and staff?

THE MINISTER 'OF STATE IN THE MINISTRY OF DEFENCE SHRI SHIVRAJ V. PATIL): (a) and (b) A Statement is attached.

### Statement

## (A) NCC

The details of incentives, given to NCC Cadets by the Central and the State Governments, are indicated in attached Appendices 'A' and 'B', respectively [See Appendix CXVI, An-nexur<sub>e</sub> Nos. 149 and 150]. Apart from these incentives, about 157 private concerns have also endorsed the slogan "Three years in the NCC makes a young man acceptable to us".

- 2. In so far as NCC officers are concerned, no special incentives are given to them. (NCC part-time officers. drawn from amongst regular members of teaching staff of educational institutions, having NCC coverage, are paid a monthly honorarium of Rs. 75 for Senior Division officers and Rs. 50 for Junior Division Officers for the part-time NCC duties, performed by them. In addition, they draw rank pay/honorarium, when detailed on courses of instruction!camps.)
- 3. Proposals to provide additional incentives to NCC Cadets both in the \* field of their academic career as well as for improving their employment J opportunities have been under consideration for some time. The State Governments and Union Territory administrations were requested in July,